GOVERNMENT OF INDIA MINISTRY OF LAW AND JUSTICE LEGISLATIVE DEPARTMENT

LOK SABHA

UNSTARRED QUESTION NO.1820

TO BE ANSWERED ON WEDNESDAY, THE 3RD JULY, 2019

Entry in Sabarimala

1820. SHRI ANTO ANTONY:

Will the Minister of **LAW AND JUSTICE** be pleased to state:

- (a) whether the Hon'ble Supreme Court has permitted women entry in Sabarimala, a pilgrim centre in Kerala;
- (b) if so, the details thereof and the response of the Government in this regard;
- (c) whether the Government has any plan to submit review petition in this regard and if so, the details thereof;
- (d) whether the Government has any plan to bring an ordinance to restrict women entry between the age group of 10 to 50 years in Sabarimala; and
- (e) if so, the details thereof and the steps taken/being taken by the Government in this regard?

ANSWER

MINISTER OF LAW AND JUSTICE, COMMUNICATIONS AND ELECTRONICS & INFORMATION TECHNOLOGY

(SHRI RAVI SHANKAR PRASAD)

(a) to (e): The matter is sub-judice before Hon'ble Supreme Court.